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Hon'ble Mr. Maharaj Din, J.M.

As many as 18 applicants moved one application seeking relief for correction of their date of birth in the service record and an application has been moved by learned counsel for the applicant for permission to move joint application. The applicants <sup>are</sup> said to have been engaged as a casual labourers but, on different dates. Their date of birth is also differently ~~recorded~~ <sup>recorded a.m.</sup> to the service record. The evidence regarding the date of birth such as school leaving certificate, horoscope are the extract of record of the local bodies would be different so there being a different cause of action <sup>also</sup>.

In this circumstances, I declined to grant permission for filing the application jointly.

AC  
J.M.

/m.m./

22/4/94

Hon'ble Mr. Maharaj Din, J.M.

Sri S.K.Mishra appeared for applicant. He said that in order dated 15.4.94 he went to withdraw the case with liberty to file fresh case. The applicant is permitted to withdraw the case with liberty to file fresh application. Consigned.

Consigned.

AC  
J.M.